

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 78/MP/2026

Subject : Petition under Sections 17(3) and 17(4) of the Electricity Act, 2003 seeking approval for creation of security interest over the assets of Navinal Transmission Limited in favour of Catalyst Trusteeship Limited for the benefit of REC Limited (including its Assignees, Transferees, Novates) in respect of the Network Expansion Scheme in Navinal (Mundra) area of Gujarat for drawl of power in the area.

Petitioner : Navinal Transmission Limited (NTL)

Respondents : Central Transmission Utility of India Limited (CTUIL) and Ors.

Date of Hearing : **7.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Anand Shrivastava, Advocate, NTL
Shri Rishabh Dua, Advocate, NTL
Shri Ekshat Punwani, Advocate, NTL

Record of Proceedings

At the outset, the learned counsel for the Petitioner submitted that, vide the Record of Proceedings dated 26.2.2026, notice was issued, and an opportunity was granted to the Respondents to file their respective replies. However, none of the Respondents has filed any reply in the matter. The learned counsel accordingly requested that the matter be reserved for order.

2. Considering the submissions of the learned counsel for the Petitioner, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)

